IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI SPECIAL BENCH

CP/CA. No. 1007/2016

IN THE MATTER OF:

.... APPLICANT / PETITIONER M/s Tinna Rubber and Infrastructure Ltd.

SECTION:

Under Section 391 & 394

Order delivered on 13.09.2017

Coram:

R. VARADHARAJAN HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN HON'BLE MEMBER (TECHNICAL)

For the APPLICANT / PETITIONER :- Mr. Sandeep Bhuraria, Advocate

For the Income Tax Department

:- Mr. Zoheb Hossain, Sr. Standing Counsel

Mr. Pivush Goval, Advocate

ORDER

Learned Counsel for Petitioner is present. On behalf of the Income Tax Department Learned Senior Standing Counsel is present and represents that Income Tax Department would like to file written observation in relation to the scheme of arrangement / demerger. For the said purpose two weeks' time is granted. A copy of any representation proposed to be filed shall be served in advance to the Learned Counsel for the petitioner and petitioner to respond to the same within a period of two weeks thereafter. It is also represented by the Learned Senior Standing Counsel that in terms of the order dated 04.09.2017 passed by the Hon'ble Principal Bench certain expeditious steps have been taken with a view to see that no matter in relation to the schemes goes unrepresented by the department and Learned Senior Standing Counsel insist that the same



Deepak Kumar

also be recorded as due compliance of the order dated 04.09.2017. The said representation made by the Learned Senior Standing counsel is taken note off.

Post the matter on 23rd October 2017.

(DEEPA KRISHAN)

MEMBER (TECHNICAL)

(R. VARADHARAJAN) MEMBER (JUDICIAL)